

**SHRI M. RAM GOPAL REDDY:** From the hon. Minister's statement it is seen that consumption of electricity in Assam is only one-third of the national average. I want to know particularly how much time the Minister will take to improve the situation in Assam; there is an agitation there; for the economic uplift alone...

**MR. SPEAKER:** He has already said that.

**SHRI M. RAM GOPAL REDDY:** He has said about the whole north-eastern region. I want to know particularly about this State, Assam, how much time will be taken...

**SHRI A. B. A. GHANI KHAN CHAUDHURI:** Assam is also included in that. When we say 'north-eastern region', we mean Assam also.

**Alleged violation of company laws by Chowgule Group**

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\*216. **SHRI DHARAM DAS SHASTRI:**

**SHRI K. LAKKAPPA:**

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is true that a number of companies owned by Chowgule Group are violating company law regulations in the matter of submission of company balance sheets within a statutorily defined period after the end of financial year and if so, particulars thereof;

(b) action taken by Government against this group of companies; and

(c) if not, the reasons therefor?

**THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR):** (a) No, Sir.

(b) and (c). Does not arise.

**श्री धर्मदास शास्त्री :** अध्यक्ष महोदय, मैं बड़े अदब के साथ कहना चाहता हूँ, मंत्री महोदय ने 'सेस सर', 'नो सर' कह कर बात खत्म कर दी। मैं यह कहना चाहता हूँ कि वह उन कम्पनियों की सूची बताएँगे जिन कम्पनियों ने टाइमली बैलेंस-शीट सबमिट किया है? यह जानकारी मैं चाहता हूँ।

**श्री पी. शिव शंकर :** श्रीमन चौगुले ग्रुप की 18 कम्पनियाँ हैं जैसी कि हम को इन्फार्मेशन मिली है और सारा की सारी कम्पनियों ने बैलेंस-शीट जनरल बाडी मॉर्टिंग के 30 दिन के अंदर ही दाखिल कर दिया है। यह दफ्ता 220 के तहत बिल्कुल सही है।

**SHRI K. LAKKAPPA:** My friend, Mr. Shiv Shankar, the hon. Minister for Company Affairs has stated flatly:

'No. — Does not arise.'

I would like to know this from the hon Minister. The companies owned by Chowgule, he has stated, are about 18. I want to know whether it is a fact that six companies owned by Chowgules have not submitted their balance sheets periodic reports even immediately after the General Body meeting for scrutiny and the completed balance-sheets, even after the end of the financial year. Will the hon. Minister have a probe into this matter and see, because the information supplied by the Ministry to the hon. Minister is not correct.

Therefore, I would like to know whether the Minister will have a second look at the situation prevailing there and see how far the Company Law rules and regulations have been violated by several companies owned by this Chowgule concern.

**SHRI P. SHIV SHANKAR:** Sir, the question itself related to the vio-

lation of the Chowgule Group of companies...

**SHRI K. LAKKAPPA:** We should not be too technical. I know it. As a lawyer you should not be too technical.

**MR. SPEAKER:** He does not want you to juggle around.

**SHRI P. SHIV SHANKAR:** He is not prepared to listen to my answer.

**MR. SPEAKER:** He wants an answer according to his norms.

**SHRI P. SHIV SHANKAR:** Sir, this is with reference to the submission of the Balance Sheets of these companies. Now, he says that there are six companies which have violated the provisions with reference to the submission of Balance-Sheets. I will be glad to receive the information. But when I tried to get the information from the concerned Registrar of Companies, I found that all these companies have filed their Balance-Sheets within time. But, certainly, if my friend could make available some information to me, I assure him that I will certainly go into the investigation of it and I will inquire about the facts. I will do the needful....

**SHRI JYOTIRMOY BOSU:** Don't consider this as an inspired question.

**SHRI P. SHIV SHANKAR:** It is not your repository. Somebody else has put the question. You could wait for some time.

श्री राम बिलास पासवान : मैं मंत्री जी से जानना चाहता हूँ कि चौगुले शिपिंग सर्विस को सरकार ने अपने हाथ में लिया, क्या उसका कारण यह भी था कि उन्होंने ला का वायलेशन किया था ?

**SHRI P. SHIV SHANKAR:** So far as the shipping company is concerned.... (Interruptions). If you insist on Hindi, I will certainly speak in Hindi.

The point is that so far as the steamship company of Chowgules is concerned, it is called Chowgule Steamship Company. So far as this company is concerned, this company is still retained by this person and this company has not been taken over. I think there is some wrong information that Chowgule Steamship Company has been taken over. There is no information so far as we are concerned.... (Interruptions). No, it has not been taken over.

#### Accelerating rural electrification in Hill States

\*217. **PROF. NARAIN CHAND PARASHAR:** Will the Minister of ENERGY be pleased to lay a statement showing:

(a) whether the Rural Electrification Corporation has provided enough funds to the State Electricity Boards to accelerate the programme of rural electrification in the hill States and regions like Himachal Pradesh, Jammu and Kashmir, Meghalaya, Manipur, Tripura, hill areas of Uttar Pradesh, Bihar, Madhya Pradesh, Orissa and other hilly regions of the other States;

(b) if so, the amount provided to these Boards during the past three years in each case as grant or loan; and

(c) whether any programme for total electrification of the hilly regions has also been drawn up for the financial year 1981-82 and the 6th Five-Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) to (c). A statement is laid on the Table of the House.

#### Statement

(a) Rural Electrification Corporation has been providing financial assistance for rural electrification schemes in the hill States and also in the hill regions of other States i.e.